

Central Administrative Tribunal
Principal Bench, New Delhi.

14

OA-2796/2004
MA-2314/2004

New Delhi this the 20th day of December, 2006.

Hon'ble Shri Shanker Raju, Member(J)

1. Sh. Subash Dhar
S/o Sh. Ram Naresh,
Gangman under ADEN/Jind.
2. Sh. Rajinder Kumar,
S/o Sh. Jhaboo Lal,
Gangman under
Asstt. Divisional Engineer,
Northern Railway, Jind.
3. Sh. Sajjan,
S/o Sh. Ram Charan,
Gangman under Asstt.
Divisional Engineer,
Northern Railway, Jind.
4. Sh. Ram Lal,
S/o Sh. Dhan Sahai,
Gangman under Asstt.
Divisional Engineer,
Northern Railway, Jind.
5. Sh. Ram Dhani Ram,
S/o Sh. Parnoo Ram,
Gangman under Asstt.
Engineer, Northern Railway,
Jind.
6. Shri Om Parkash,
S/o Sh. Jaspati Chauhan,
Gangman under Asstt.
Divisional Engineer,
Northern Railway,
Jind.

.... Applicants

(Present : None)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. Divl. Supdt. Engineer III,
Northern Railway,
State Entry Road,
New Delhi.

4. Asstt. Divl. Engineer,
Northern Railway,
Jind.

5. Divl. Accounts Officer,
Northern Railway,
DRM Office, New Delhi. Respondents

(through Sh. Rajender Khatter, Advocate)

Order (Oral)

Applicants, who had been accorded temporary status and thereafter regularized seek arrears of salary on the basis of several decisions rendered including one in CP-390/2003 in OA-369/2003 (Subash Dhar & Ors. Vs. U.O.I. & Ors.).

2. It is stated on behalf of the respondents that it would be difficult for them to bring the records and verify. It is also stated that the application is devoid of delay.

3. In the light of the fact that similar claim had been allowed and the applicants are being similarly circumstanced, this O.A. is covered by the decision (supra). In this view of the matter, as pay and allowances constitute continuous cause and recurring one, limitation would not apply.

4. In this view of the matter, O.A. stands disposed of with a direction to the respondents to verify the records of the applicants and in the event assistance from applicants regarding production of record is required, the

applicants should also produce the records, which are available with them, to facilitate verification of the records and thereafter arrears shall be disbursed to the applicant, in accordance with rules and instructions on the subject. No costs.

6
S. Raju

(Shanker Raju)
Member(J)

/vv!